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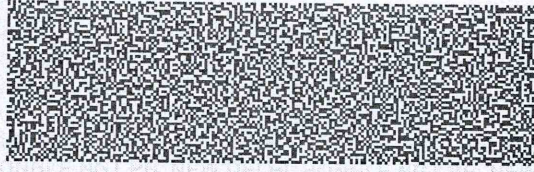
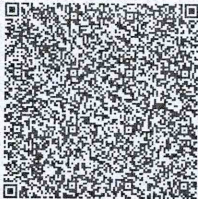
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THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

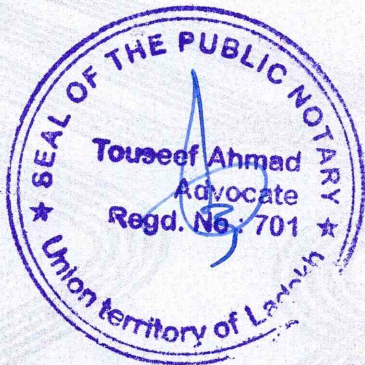
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Second Party : Dr Vasanthakumar Namasivayam IAS
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 693/2023

IN THE MATTER OF: -

News items appearing in Deccan Herald dt: 24/10/2023 titled "Pollution Control Boards are the weak links"

INDEX

S. NO.	PARTICULARS	PAGES
1	RESPONSE BY WAY OF AFFIDAVIT BY THE COMMISSIONER/ SECRETARY, FOREST, ECOLOGY AND ENVIRONMENT, CIVIL SECRETARIAT, LEH LADAKH (IN RESPECT OF UT OF LADAKH)	1-3
2	ANNEXURE-R-1 The copy of Recruitment Rule.	4-11
3	ANNEXURE-R-2 The copy of referral/recommendation letter dated 18-12-2024	12
4	ANNEXURE-R-3 The copy of SRO 721.	13-14
5	ANNEXURE-R-4 The copy of SRO 721	15-16
6	ANNEXURE-R-5 The copy of the minutes of 2 nd board meeting	17-22
7	ANNEXURE-R-6 The Copy of the proposal for the creation and sanction of Scientific and Technical posts	23
8	ANNEXURE-R-7 The copy of List of equipments	24

Filed By: -

Raj

DATED: 03-01-2025

NEW DELHI

RAJ KUMAR
(COUNSEL FOR THE LPCC)
E. NO.-D/1024/2001
CH. NO.444, SAKET COURT,
N.D-17
Mob: -9810007606

Mail: advrajkumar@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023

IN THE MATTER OF: -

News items appearing in Deccan Herald dt: 24/10/2023 titled "Pollution Control Boards are the weak links"

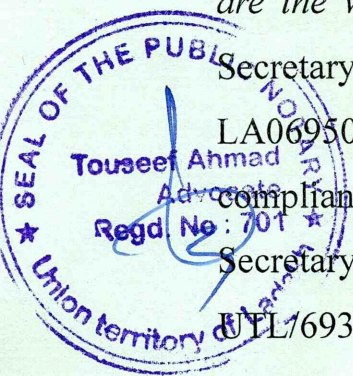
**RESPONSE BY WAY OF AFFIDAVIT BY THE COMMISSIONER/SECRETARY,
FOREST, ECOLOGY AND ENVIRONMENT, CIVIL SECRETARIAT, LEH
LADAKH**

(IN RESPECT OF UT OF LADAKH)

AFFIDAVIT

I, Dr. Vasanthakumar Namasivayam, IAS, aged 49 years, working as Commissioner/Secretary, Department of Forest, Ecology & Environment, UT of Ladakh, having office at Civil Secretariat, Leh-Ladakh, do hereby solemnly affirm and state as under: -

1. That the aforementioned matter related to News Item titled "*Pollution Control Boards are the weak links*" appearing in Deccan Herald dt: 24/10/2023, wherein Member Secretary, Ladakh Pollution Control Committee (LPCC) vide affidavit No: -IN-LA06950915430989W dt:-29-06-2024, submitted the detailed affidavit w.r.t. to compliance status regarding filling up of the vacant posts in SPCBs/PCCs to Member Secretary, Central Pollution Control Board (CPCB) vide No:-LPCC-UTL/693/2024/212-13 dt: -29-06-2024.



2. That the Hon'ble NGT in order dt: 11/09/2024 raised observations regarding filling up the vacancies of PCBs/PCCs by 30/04/2025 and adequate infrastructure in the laboratories of the SPCBs/PCCs and to make them fully functional, with the direction to file the progress report before the next date of hearing i.e., 09/01/2025, keeping in view the observations made by the Hon'ble Tribunal.

3. **That the observations/directions issued by the Hon'ble Tribunal as per order dt:11-09-2024 are as follows: -**

A. Directions/observations regarding filling up of vacant posts and status of laboratory: -

- i) *Though from that order it appears that the direction of Hon'ble Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30/04/2025 but since Counsel for GNCTD has submitted that the said direction applies to the States*

falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated: 27/08/2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30/04/2025.

All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

ii) We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

In compliance to the Hon'ble NGT order dt: 11/09/2024, the progress report is hereby submitted as follows: -

1. Status of posts in LPCC: -

That, Ladakh Pollution Control Committee has notified the Recruitment Rules for Non-gazetted Subordinate Staff vide **S.O. No. 116 dt: 24/10/2024**. The copy of Recruitment Rule is annexed as **ANNEXURE-R-1**.

2. That, the vacant posts have been referred vide No. **LPCC/UTL/RR/2024/223-24 dt: 18/12/2024** to Ladakh Sub-ordinate Service Selection Staff Board (LSSSSB) for selection of suitable candidates to fill up these vacancies. The copy of referral/recommendation letter dated 18-12-2024 is annexed as **ANNEXUR- R-2**.

3. That, at the time of bifurcation of the Jammu and Kashmir State into two Union Territories of Jammu and Kashmir and Ladakh, no Scientific and Technical post was allocated to Ladakh Pollution Control Committee as per **SRO 721** and **SRO 722**, which was followed by submission of the proposal for creation of bare minimum scientific and technical staff in the Ladakh Pollution Control Committee 2nd Board meeting held on 18/01/2023.

The copy of SRO 721 is annexed as **ANNEXURE-R-3**. The copy of SRO 721 is annexed as **ANNEXURE-R-4**. The copy of the minutes of 2nd board meeting is annexed as **ANNEXURE-R-5**.

4. That, after approval from the Competent Authority, the UT Administration submitted the proposal for the creation and sanction of Scientific and Technical posts to the MoEFCC, GoI vide No.: **Com./Secy./FE&E/UTL/2024/225-31 dt: 17/12/2024** for further recommendation to the Department of Expenditure, Ministry of finance. The Copy of the proposal for the creation and sanction of Scientific and Technical posts is annexed as **ANNEXURE-R-6**.

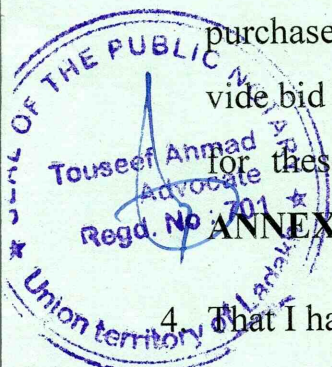


B. Status of the Laboratory: -

1. That, Ladakh is a cold mountainous arid desert with harsh winters and short summers. The working/construction season is limited only to nearly six months during the summer. Due to harsh climatic conditions and closure of the passes, the civil works get hampered/stopped with the onset of winters in October. The LPCC shall commence the laboratory construction work as per norms with different sections at the beginning of the summer season, which shall be completed by October-2025.
2. That, since the laboratory is under construction, the analysis for some basic parameters for Air/Water pollution are being done in the temporary laboratory facility established in the office of District Officer, Leh. Further, Self-Monitoring Reports (SMRs) from MoEFCC and CPCB accredited laboratories submitted by the unit holder are taken into consideration for processing of cases for the Consent purpose.
3. That, in order to make the laboratory fully functional, the tender has been floated for purchase of laboratory equipment, in addition to already available laboratory equipment vide bid No. GEM/2024/B/5708317 dt:18/12/2024 and the procurement is under process for these additional equipments. The copy of List of equipments is annexed as

ANNEXURE-R-7.

4. That I have gone through the contents of the affidavit and I further state that the contents of the same are true and correct on the basis of record maintained by the LPCC in its ordinary course of business and nothing material has been concealed therefrom or mis-stated, and the answering respondent is duly bound to obey the directions and orders of this Hon'ble Tribunal.



[Signature]
DEPONENT

VERIFICATION

Verified at Leh, UT of Ladakh on this 01st day of Jan -2025, that the contents of the above affidavit are true and correct to the official records of this case and nothing materials has been concealed therefrom or mis-stated.

1 document by [Signature]

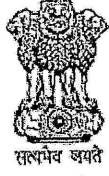
Certified that Smt/Sh Dr. Vasantha Kumar Namgyal
S/o, D/o, W/o Secretary, Dept of Pw, Dd, & Envo
No U.T. Ladakh
and witnessed by [Signature]
on 01st dt. Jan, 2025
I administered Oath to her/him who
swore/solemnly affirmed that the contents
of this affidavit & hence attested

[Signature]
DEPONENT

Touseef Ahmad Advocate
Union Territory of Ladakh
[Signature]

Regt-63
Dated 1/1/2025

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र

The Ladakh Gazette

एस.जी.-एल.डी.-अ.-11122024-1442
SG-LD-E-11122024-1442

असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

लद्दाख, 11 दिसंबर, 2024
LADAKH, WEDNESDAY, DECEMBER, 11, 2024

Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

LADAKH POLLUTION CONTROL COMMITTEE

Notification
Ladakh, the 24th day of October, 2024

S.O.116 _ In exercise of the powers conferred by the sub-section (3A) of the section 12 of the Water (Prevention and Control of Pollution) Act, 1974, read with clause (i) of section 2 of the Water (Prevention and Control of Pollution) Act, 1974, the Chairman, Ladakh Pollution Control Committee, with prior approval of the Hon'ble Lt. Governor, Union Territory of Ladakh, hereby makes the following Regulations governing the recruitment and general conditions of service of the staff in the Ladakh Pollution Control Committee, namely: -

1. Short title and Commencement: -

- (a) These Regulations may be called the Union Territory of Ladakh Pollution Control Committee (Subordinate) Service Recruitment Regulations, 2024.
- (b) These Regulations shall come into force from the date of their publication in the Official

Gazette.

2. Definitions: - In these Regulations, unless the context otherwise requires: -

- (a) "Committee" means the Ladakh Pollution Control Committee constituted under the section 4, clause (4) of the Water (Prevention & Control) of Pollution Act, 1974 (Act No. 6 of 1974) dated: 23/03/1974 and section 6 of Air (Prevention & Control) of Pollution Act, 1981 (Act No. 14 of 1981) dated: 29/03/1981 and as notified by Govt. of India Notification No. C-603/Ladakh PCC/Legal-2021 dt. 25-03-2021;
- (b) "Cadre" means the sanctioned strength of the service under these Regulations;
- (c) "Chairman" means the Chairman/Chairperson of the Committee nominated by the Government under section 4(2)(a) of Water (Prevention and Control of Pollution) Act, 1974;
- (d) "Member Secretary" means the Member Secretary of the Committee appointed by the Government under section 4(2)(f) of Water (Prevention and Control of Pollution) Act, 1974;
- (e) "Administration" means Administration of the Union Territory of Ladakh;
- (f) "Appointed day" shall mean the day as defined under section 2 (a) of the Jammu and Kashmir Reorganization Act, 2019;
- (g) "Member of Service" means a person appointed to a post in the Ladakh Pollution Control Committee (Sub-ordinate) Service under the provisions of these Regulations;
- (h) "Regulations" means the Union Territory of Ladakh Pollution Control Committee (Sub-ordinate) Service Recruitment Regulations, 2024;
- (i) "Resident of Union Territory of Ladakh" means any person who satisfies the criteria of residence as may be prescribed for the purpose of employment under the Administration of Union Territory of Ladakh under any Act, Rule or Regulation or Order having force of law in the Union Territory of Ladakh;
- (j) "Schedule" means the Schedule(s) annexed to these Regulations;
- (k) "Service" means service as constituted under these Regulations; and
- (l) "Union Territory" means the Union Territory of Ladakh.

3. Constitution of the Service: -

From the date of commencement of these Regulations, there shall be constituted the Union Territory of Ladakh Pollution Control Committee (Subordinate) Service.

4. Initial Constitution: -

On the date of commencement of these Regulations, persons who have already been appointed substantively to a post in the Cadre of the J&K State Pollution Control Board (Sub-ordinate) Service and

finally allotted for service in the Union Territory of Ladakh in accordance with the provisions of the section 89(2) of the J&K Reorganization Act, 2019, shall be deemed to have been appointed to the service at the initial constitution.

Provided that a person appointed by the Competent Authority substantively to a post in the Cadre of J&K State Pollution Control Board (Sub-ordinate) Service on the recommendations of a Board after the appointed day shall also be deemed to have been appointed to the service at the initial constitution and the services rendered by him prior to the commencement of these Regulations shall count for the purposes of Rules regulating his conditions of service.

5. Strength and composition of the Service: -

- (a) The authorized permanent strength of the Cadre and the nature of the posts included therein shall be determined by the Ladakh Pollution Control Committee, from time to time, and shall at the initial constitution of the service under these Regulations, be such as specified in **Schedule-I**.
- (b) The Ladakh Pollution Control Committee shall, at the interval of every five years or at such other intervals as may be necessary, reexamine the strength and composition of the Cadre of the service and make such alteration therein as it deems fit.

6. Qualification and Method of Recruitment: -

- (a) No person shall be eligible for appointment or promotion to any post unless he possesses the qualifications as laid down in **Schedule- II** annexed to these Regulations.

- (b) Appointment to the service shall be made: -

- i. By direct recruitment; or
- ii. By promotion, failing which by absorption;

Provided that the terms and manner of appointment by absorption shall be as notified by the Ladakh Pollution Control Committee by a general or special order; and

Provided further that the Competent Authority to appoint a person to the service by absorption shall be the Ladakh Pollution Control Committee.

7. Probation: -

- (a) Every person on appointment to the service, by direct recruitment shall be on probation for a period of two years. Person on appointment to the service by promotion or by absorption shall be on probation for a period of six months.
 - i. Provided that the period of probation may extend in accordance with the instructions issued by the Ladakh Pollution Control Committee from time to time; and
 - ii. Provided further that other matters relating to probation, will be governed by the instructions issued by the Ladakh Pollution Control Committee in this regard from time to time.
- (b) During the period of probation or any extension thereof, as the case may be, if, the Ladakh Pollution Control Committee is of the opinion that a person appointed to the service has not successfully completed the period of probation, the Ladakh Pollution Control Committee may discharge the directly recruited candidate from the service, or revert the promotee to the post held by him prior to

his promotion.

8. Training and Departmental Examination: -

Persons appointed to the service shall be required to undergo such training from time to time during the course of probation and to pass such examination(s) as the Ladakh Pollution Control Committee may prescribe;

- (a) Provided that the Ladakh Pollution Control Committee may exempt, either wholly or partly, from such training or departmental examination(s), person who have passed the departmental examination or undergone training declared by the Ladakh Pollution Control Committee to be equivalent to a departmental examination or training prescribed under these Regulations.

9. Eligibility for direct recruitment: -

- (a) The age limit and other qualifications for direct recruitment shall be as prescribed by the Ladakh Pollution Control Committee;
- (b) Provided that a person already in Government Service would be required to apply through proper channel for direct recruitment against a vacant post in the service, if he possesses the educational and other qualifications prescribed for recruitment to such class or category of post.

10. Maintenance of seniority lists: -

- (a) The Member Secretary of the Ladakh Pollution Control Committee shall maintain an upto date and final seniority list of members of the service.
- (b) Provided that the seniority of members of the service shall be maintained in accordance with the Rules as may be notified by the Ladakh Pollution Control Committee by a general or special order.

11. Disqualification for appointment: -

No person shall be qualified for appointment to the service unless the person is a Resident of Union Territory of Ladakh.

Provided that this Regulations shall not apply to persons allotted service in Union Territory of Ladakh under the provisions of Section 89(2) of Jammu and Kashmir Reorganization Act, 2019, or such Rules as may be prescribed by the Administration.

12. Interpretation: -

If any question arises relating to the interpretation of these Regulations, the matter shall be referred to the Ladakh Pollution Control Committee whose decision thereon shall be final and binding.

13. Repeal and Savings: -

- (a) All standing orders and notifications corresponding to these Regulations and in force immediately before the commencement of these Regulations are hereby repealed.

- (b) Notwithstanding such repeal, any appointment order made or action taken under the provisions of the Regulations or notifications so repealed shall be deemed to have been made or taken under the corresponding provisions of these Regulations.
- (c) Nothing in these Regulations shall affect reservations, relaxation in age-limit and other concessions required to be provided for the Scheduled Tribes/Scheduled Castes and other Special Categories of person in accordance with orders issued by the Ladakh Pollution Control Committee from time to time in this regard.

14. Residuary Matters: -

In regard to the matters not specifically covered by these Regulations, the members of the service shall be governed by the Rules/Regulations and Orders as may be prescribed by the Ladakh Pollution Control Committee.

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Dr. Vasanthakumar Namasivayam, IAS,

Chairman,
Ladakh Pollution Control
Committee, Union Territory
of Ladakh.

Copy to the: -

1. All the Administrative Secretaries, Union Territory of Ladakh.
2. Joint Secretary (JKL), Ministry of Home Affairs, GoI.
3. Secretary to Hon'ble Lt. Governor for kind information of the Hon'ble Lt. Governor-Ladakh.
4. Deputy Commissioner/CEO, LAHDCs, Leh/ Kargil, Union Territory of Ladakh.
5. All Divisional Head of the Departments, Union Territory of Ladakh.
6. Technical Director, NIC, Leh, for uploading the notification on the UT Website and publication in e-Gazette.
7. Private Secretary to the Advisor, Union Territory of Ladakh, for kind information of the Advisor.
8. Private Secretaries to the Chairman/Chief Executive Councilor, LAHDC, Leh/Kargil, for information of the respective Hon'ble CECs.
9. District Informatics Officer, NIC, Leh/Kargil for uploading the notification on their respective district website.
10. Assistant Director, Deptt. of Information, Leh/Kargil, for necessary action.
11. Superintendent, Archives, Archaeology and Museums.
12. Office/ Order File.

**Ladakh Pollution Control Committee,
(Sub-ordinate) Service Recruitment Regulations, 2024**

S.O: - 116 dated: 24.10.2024

Schedule - I

S. No.	Designation of the Post	Pay Level & Structure	No. of Posts
1.	Section Officer	Level- 7 (Rs. 44,900-1,42,400)	1
2.	Assistant Accounts Officer	Level- 7 (Rs. 44,900-1,42,400)	1
3.	Legal Assistant	Level-6E (Rs. 35,900-1,13,500)	1
4.	Head Assistant	Level- 6B (Rs. 35,600-1,12,800)	2
5.	Statistical Assistant	Level-6B (Rs. 35,600-1,12,800)	2
6.	Accounts Assistant	Level-5 (Rs. 29,200-92,300)	1
7.	Senior Assistant	Level-5 (Rs. 29,200-92,300)	1
8.	Junior Assistant	Level- 4 (Rs. 25,500-81,100)	2
9.	Driver	Level-2 (Rs. 19,900-63,200)	1
10.	Orderly	Level-SL-1 (Rs. 14,800-47,100)	2
Total			14

2184

**Ladakh Pollution Control Committee,
(Sub-ordinate) Service Recruitment Regulations, 2024**

SCHEDULE – II

S.O: - 116 dated: 24.10.2024

Schedule- II (A)

S. No.	Pay Level & Structure	Designation	Minimum qualification for direct recruitment	Method of recruitment
1.	Level - 7 (Rs. 44,900-1,42,400)	Section Officer	-	100% by promotion from Head Assistant having not less than three (03) years substantive service as Head Assistant.
2.	Level - 6B (Rs. 35,600-1,12,800)	Head Assistant	-	<p>100% by promotion from Senior Assistant in order of seniority, having not less than three (03) years substantive service as Senior Assistant and also having passed Secretariat Assistant Training Course Examination;</p> <p>Provided that 25% of posts to be filled up in a calendar year shall be earmarked for promotion of those Senior Assistants, who have not qualified the Secretariat Assistant Training Course Examination, but have crossed the age of 50 years as on 1st January of the year in which such promotion is being considered;</p> <p>Provided further that in case of Senior Assistants who have qualified the Secretariat Assistant Training Course Examination during his/her period of probation as Junior Assistant shall not be required to qualify the said examination again.</p>
3.	Level-5 (Rs. 29,200-92,300)	Senior Assistant	-	100% by promotion from Junior Assistant in order of seniority, having not less than three (03) years substantive service as Junior Assistant and also having qualified Secretariat Assistant Training Course Examination.
4.	Level - 4 (Rs. 25,500-81,100)	Junior Assistant	Graduate from any recognized University and to qualify type test with speed of not less than 35 words per minute on computer key board.	<p>i) 75% by direct recruitment.</p> <p>ii) 25% by promotion from matriculate Orderlies in order of seniority, having not less than three (03) years substantive service in that category as such on the recommendation of DPC, and to qualify type test with speed of not less than thirty (30) words per minute (wpm).</p> <p>Provided that a person appointed by direct recruitment or by promotion shall have to undergo and qualify the Secretariat Assistant Training Course Examination /Training during the period of probation.</p>
5.	Level - SL-1 (Rs. 14,800-47,100)	Orderly	Minimum 10 th and Maximum 10+2.	100% By direct recruitment

Schedule -II (B)

Level - 7 (Rs. 44,900-1,42,400)	Assistant Accounts Officer	-	By deputation from Ladakh Accounts (Sub-ordinate) Service.
Level - 5 (Rs. 29,200-92,300)	Accounts Assistant	-	By deputation from Ladakh Accounts (Sub-ordinate) Service.

Schedule-II (C)

Level - 6E (Rs. 35,900-11,35,000)	Legal Assistant	-	By deputation from Ladakh Legal (Sub-ordinate) Service.
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Schedule-II (D)

Level -6B (Rs. 35,600-1,12,800)	Statistical Assistant	-	By deputation from Ladakh Economics and Statistics (Subordinate) Service.
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Schedule-II (E)

Level - 2 (Rs. 19,900-63,200)	Driver	10 th Pass with driving license of Light Motor Vehicles (LMV) with (TRANS).	100% by direct recruitment
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Dr. Vasanthakumar Namasivayam, IAS,
Chairman,
Ladakh Pollution Control Committee,
Union Territory of Ladakh

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ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
DEPARTMENT OF FOREST, ECOLOGY & ENVIRONMENT

e-Mail: admsecyutl.lfee@gmail.com

The Secretary,
Ladakh Subordinate Services Staff Selection Board,
Union Territory of Ladakh.

No.: LPCC/UTL/RR/2024/223-24 dt: 18/12/2024.

Sub: Referral of UT Level Cadre vacancies for LSSSSB for selection.
Ref: LPCC Recruitment Rule notification S.O. No. 116 dt: 24/10/2024.

Sir,

This is in reference to above quoted subject. In this regard, kindly find enclosed the prescribed requisition proforma duly filled along with all the relevant annexures for the below mentioned UT Level cadre posts of Ladakh Pollution Control Committee.

S. No.	Name of the post	Pay Level/ Structure	Vertical Reservation						Total vacancies reserved out of the vertical Reservation for FE&E	
			UR	ST	SC	ALC	EWS	Total	PwD	ESM
1.	Junior Assistant	Level-4 (Rs. 25,500-81,100)	01	01	-	-	-	02	-	-
2.	Driver	Level-2 (Rs. 19,900-63,200)	01	-	-	-	-	01	-	-
3.	Orderly	Level-SL-1 (Rs. 14,800-47,100)	01	01	-	-	-	02	-	-

The selection of the suitable candidate may be expedited.

Encl: (i) Format (24 leaves)
(ii) RRs (08 leaves)

Yours faithfully,

17.12.2024

Dr. Vasanthakumar Namasivayam, IAS,
Commissioner/ Secretary,
Forest, Ecology & Environment,
Union Territory of Ladakh.

Copy to the: -

i) Member Secretary, Ladakh Pollution Control Committee, UT of Ladakh, for information.



**GOVERNMENT OF JAMMU AND KASHMIR
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT,
CIVIL SECRETARIAT, SRINAGAR**

NOTIFICATION

Srinagar 25th **October 2019**

SRO 721 In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor is pleased to direct that the cadre of the {Jammu and Kashmir Forest (Gazetted) Service} for the Union Territory of Ladakh shall comprise the posts as indicated in Schedule I to this Notification, subject to any modifications as may be necessary.

This shall come into force with immediate effect.

By order of the Governor.

Sd/-

(Manoj Kumar Dwivedi) IAS
Commissioner Secretary to Government
Forest, Ecology & Environment Deptt.

No.: - FST/Re-org2019/SROs

Dated : - 25.10.2019

Copy to :-

- 1) Resident Commissioner, J&K.
- 2) Principal Secretary to Hon'ble Governor.
- 3) All Administrative Secretaries.
- 4) Divisional Commissioner Jammu / Kashmir / Ladakh.
- 5) All Heads of Departments.
- 6) OSD to Advisor/s to Hon'ble Governor, J&K.
- 7) Private Secretary to Chief Secretary, J&K.
- 8) Private Secretary to Commissioner / Secretary to Government, Forest, Ecology & Environment.
- 9) Stock file / office website.

(Riyaz-ul-Haq)

Under Secretary to Government
Forest, Ecology & Environment Deptt.

Schedule I to SRO 721 dated 25.10.2019

Forest (Territorial), Ladakh

S. No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	CCF	01	Level 13	IFS
2.	Dy. Conservator of Forests	02	15600-39100 +6600 (PR)	UT
3.	Accounts Officer	1	Level 8	UT
4.	Assistant Director	-	Level 8	UT
5.	Assistant Director (P&S)	-	Level 8	UT
6.	Private Secretary	1	Level 8	UT
7.	Range Officer Grade-I	07	9300-34800+4280 (PR)	UT

Department of Wildlife Protection, Ladakh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Regional Wildlife Warden	1	15600-39100 +6600 (PR)	UT
2	Wildlife Warden	2	9300-34800+4800 (PR)	UT
3	Range Officer Grade-I	1	9300-34800+4280 (PR)	UT

Pollution Control Board, Leh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Regional Director	1	Level 13	UT
2	Accounts Officer	1	Level 8	UT
3	Assistant Director	1	Level 8	UT
4	Assistant Director (P&S)	-	Level 8	UT
5	Private Secretary	1	Level 8	UT

Leave, Training and Deputation Reserves have been incorporated in the number of posts wherever applicable.

**GOVERNMENT OF JAMMU AND KASHMIR
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT,
CIVIL SECRETARIAT**

NOTIFICATION

Srinagar 25th October 2019

SRO 722 In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor is pleased to direct that the cadre of the {Jammu and Kashmir Forest (Subordinate / Non-Gazetted) Service} for the Union Territory of Ladakh shall comprise the posts as indicated in Schedule I to this Notification, subject to any modifications as may be necessary.

This shall come into force with immediate effect.

By order of the Governor.

Sd/-

(Manoj Kumar Dwivedi) IAS

Commissioner Secretary to Government
Forest, Ecology & Environment Deptt.

Dated : - 25.10.2019

No.: - FST/Re-org2019/SROs

Copy to : -

- 1) Resident Commissioner, J&K.
- 2) Principal Secretary to Hon'ble Governor.
- 3) All Administrative Secretaries.
- 4) Divisional Commissioner Jammu / Kashmir / Ladakh.
- 5) All Heads of Departments.
- 6) OSD to Advisor/s to Hon'ble Governor, J&K.
- 7) Private Secretary to Chief Secretary, J&K.
- 8) Private Secretary to Commissioner / Secretary to Government, Forest, Ecology & Environment.
- 9) Stock file / office website.

(Riyaz-ul-Haq)

Under Secretary to Government
Forest, Ecology & Environment Deptt.

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(Territorial)

S.No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	Section Officer	1	Level 7	UT
2.	Assistant Accounts Officer	1	Level 7	UT
3.	Head Assistant	2	Level 6	UT
4.	Statistical Assistant	1	Level 6	UT
5.	Legal Assistant	1	Level 6	UT
6.	Accounts Assistant	1	Level 6	UT
7.	Range Officer Grade-II	02	9300-34800+4220 (PR)	UT
8.	Foresters	19	5200-20200+2800 (PR)	UT/Divisional
9.	Deputy Forester	03	5200-20200+2400 (PR)	UT/Divisional
10.	Forest Guards	76	5200-20200+1900 (PR)	UT/District
11.	Senior Assistant	02	5200-20200+2400 (PR)	UT/Divisional
12.	Accountant	02	9300-34800+4200 (PR)	UT/Divisional
13.	Junior Assistant	09	5200-20200+2400 (PR)	UT/Div/ District
14.	Senior Drivers	01	5200-20200+2800 (PR)	UT/Divisional
15.	Junior Drivers	01	5200-20200+1900 (PR)	UT/Divisional
16.	Driver	1	Level 2	UT
17.	Orderly, Farash & Chowkidar	12	4440-7770+1300 (PR)	UT/Div/ District
18.	Malies	42	4440-7770+1300 (PR)	UT/District
19.	Farash	02	4440-7770+1300 (PR)	UT/District
20.	Assistant Divisional Manager (sfc)	01	9300-34800+4200	
21.	Block Manager (sfc)	03	5200-20200+2400	
22.	Field Supervisor (sfc)	02	5200-20200+2400	
23.	Field Worker(sfc)	01	4440-7440+1400	
24.	Cleaner (sfc)	01	4440-7440+1300	

Department of Wildlife Protection

S. No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	Section Officer	1	Level 7	UT
2.	Assistant Accounts Officer	1	Level 7	UT
3.	Head Assistant	2	Level 6	UT
4.	Statistical Assistant	1	Level 6	UT
5.	Legal Assistant	1	Level 6	UT
6.	Accounts Assistant	1	Level 6	UT
7.	Range Officer Grade II	2	9300-34800+4200 (PR)	UT/Divisional
8.	Head Clerk/Accountant	1	9300-34800+4200 (PR)	UT
9.	Wildlife Foresters	7	5200-20200+2800 (PR)	UT/Divisional
10.	Senior Assistants	1	5200-20200+2400 (PR)	UT/Divisional
11.	Wildlife Guards/ Anti-poaching Guards	38	5200-20200+1900 (PR)	UT/Divisional
12.	Field Operators	1	5200-20200+1900 (PR)	UT/Divisional
13.	Drivers	2	5200-20200+1900 (PR)	UT/Divisional
14.	Junior Assistants	4	5200-20200+1900 (PR)	UT/Divisional
15.	Orderlies	5	4440-7770+1300 (PR)	UT/Divisional
16.	Chowkidars	1	4440-7770+1300 (PR)	UT/Divisional

Pollution Control Board, Leh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Section Officer	1	Level 7	UT
2	Assistant Accounts officer	1	Level 7	UT
3	Head Assistant	2	Level 6	UT
4	Statistical Assistant	1	Level 6	UT
5	Legal Assistant	1	Level 6	UT
6	Accounts Assistant	1	Level 4	UT
7	Junior Assistant	2	Level 2	UT
8	Driver	1	Level 2	UT
9	Orderly	2	SL 2	UT

Leave, Training and Deputation Reserves have been incorporated in the number of posts wherever applicable.



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सत्यमेव जयते



संघ राज्य प्रशासन, लद्दाख
लद्दाख प्रदूषण नियंत्रण समिति

THE ADMINISTRATION OF UNION
TERRITORY OF LADAKH
LADAKH POLLUTION CONTROL
COMMITTEE LEH

ई-मेल/email: membersecretarylpcc@gmail.com

Minutes of Meeting

Subject: The Second Meeting of the Ladakh Pollution Control Committee, Union Territory of Ladakh.

The meeting was held under the Chairmanship of Dr. Pawan Kotwal, IAS, Chairman, Ladakh Pollution Control Committee/Administrative Secretary of Departments of Health & Ministry of Forests, Ecology & Environment, UT of Ladakh, on 18th of January, 2023, at 12:00 p.m. in the Conference Hall, Civil Secretariat, Leh.

The Meeting was attended by following members of the Committee:

1. Sh. Nazir Ahmad, Director, Industries & Commerce Department, Nominee of Administrative Secretary, Industries and Commerce, UT of Ladakh.
2. Smt. Zahida Bano, Director, Urban Local Bodies, Nominee of Administrative Secretary, Housing and Urban development, UT of Ladakh.
3. Sh. Rigzin Spalgon, Deputy Secretary, Industries & Commerce, Nominee of Administrative Secretary, Transport, UT of Ladakh.
4. Dr. Motup Dorje, Director, Health and Medical Education, UT of Ladakh.
5. Dr. Nitin, Head, Department of Civil Engineering, Indian Institute of Technology, Jammu.
6. Professor, Raj Kumar Ram Pal, Ex-Head Department of Environment Science University of Jammu.
7. Dr. Gurnam Singh, Regional Director, CPCB, Nominee of Member Secretary, CPCB.
8. Dr. Khursheed Alam, Scientist C / Deputy Director, Regional Officer, Ministry of Environment, Forest and Climate Change, Jammu.
9. Sh. Tashi Khachu, Chairman, Ladakh, Chamber of Industries, UT of Ladakh.

At the outset, the Member Secretary, LPCC, welcomed all the participants. With the permission of the Chair, he briefed the members of the Committee about the work done by LPCC since 1st meeting of the Committee and Action Taken as per the decisions taken during first meeting of the Committee and commenced the presentation on the Agenda Items of the second meeting.

Agenda Item No.1: Proposal to declare UT of Ladakh as Air Pollution Control Area.


Discussion:

1. Member Secretary, LPCC, stated that prior to the re-organization of the erstwhile state of J&K, the whole of J&K was declared as Air Pollution Control Area, for the purpose of the said Act, as per SRO-7, Dated: 06-01-1999. Therefore, UT of Ladakh also needs to be declared as Air Pollution Control Area for the purpose of the said Act and for effective implementation of the Environmental laws.

Decision:

1. The Chairman, LPCC, asked the Member Secretary to put up draft Notification to declare whole of UT of Ladakh as Air Pollution Control Area for approval of the Competent Authority at the earliest.
2. The Committee approved the proposal.

Agenda Item No.2: Recommendation for creation of Scientific & Engineering Posts for LPCC.

- 
1. The Member Secretary, LPCC, presented before the Committee the status of posts currently available with the LPCC as the posts were transferred from the erstwhile State of J&K, at the time of bifurcation of the State, to UT of Ladakh, as per SRO 721 & SRO 722. He informed the Committee that no technical posts related to Scientific and Engineering fields have been transferred to UT of Ladakh. LPCC is required to carry out the vast Scientific mandate of the Committee. In this regard Scientific and Engineering post needs to be created.


Discussion:

1. The Chairman, LPCC, suggested to identify the proposed scientific and engineering posts as Gazetted and Non-Gazetted posts.
2. He also requested the members to give their inputs/opinion regarding addition or reduction of any post to those proposed as at **Annexure-A**

3. Dr. Rampal, stated that the posts as proposed by LPCC is very much required for smooth functioning of the Committee. To assess the different aspects of work related to pollution control, the strength of Scientific and Engineering staff needs to be increased incrementally, but to start with the proposed posts are sufficient.
4. The Regional Director, CPCB, suggested to create one post of Law Officer and one post of Legal Assistant to deal with matters related to directions of Hon'ble NGT. The Regional Director, LPCC, informed the Chair that a post of Legal Assistant has already been allotted as per SRO 722.
5. The Chairman, LPCC, stated that to begin with the bare minimum number of Scientific and Engineering posts may be created.
6. The Regional Officer, MoEF&CC, suggested that to avoid litigation, Grade pay for posts related to Scientific and Engineering fields need not be restricted to that recommended by CPCB. The Chairman, LPCC, stated that since UT of Ladakh is without Legislature, the Rules governing the post creation and other Rules governing pay etc. shall be adopted as per GFR Rules of GoI, as prevalent in other such UTs. The States are free to adopt Grade pays different than that recommended by the CPCB.
7. The Committee suggested that creation of technical field related posts should be commensurate with the requirement/establishment of labs in each district.

Decision:

1. The Committee recommended the proposal along with the addition of a post of Law Officer to be put up to the competent authority for approval.




Agenda Item No.3: Consent fee to be charged from the units already in operation.

1. The Member Secretary, LPCC, stated that in order to encourage compliance and ensure uniform charging of the consent fee from already existing units, who apply to obtain Consent to Operate (Fresh) directly, it is proposed that the following consent fee may be charged from such units which were in operation without consent in Ladakh prior to the reorganization of erstwhile state of J&K into UT of J&K and UT of Ladakh, with restructured consent fee applicability

1. The Committee approved the proposal. It was also decided to encourage unit-holders to seek Consent through restructured consent fee applicability within a specified time period only. It was also decided to give wide publicity to this scheme.

Period of operation prior to applying for grant of consent for grant of consent to Operate (Fresh)	Consent fee to be charged
1 to 5 years	Consent to Establish (Fresh) + Consent to Operate (Fresh) + Consent to Operate (Renewal) fee for 2 year.
5 to 10 years	Consent to Establish (Fresh) + Consent to Operate (Fresh) + Consent to Operate (Renewal) fee for 6 years.
More than 10 years up to 15 years	Consent to Establish (Fresh) + Consent to Operate (Fresh) + Consent to Operate (Renewal) fee for 8 years. Operate (Renewal) fee shall be considered based on the numbers of years in operation.

 **Agenda Item No.4: Consent Validity period in case of Red, Orange and Green Category of Industries.**

1. The Member Secretary, LPCC, suggested to adopt the period of validity of Consent, issued under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and/or section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as per the Uniform Consent Mechanism directed by CPCB vide no. B-29012/ESS(CPA)/2015-16, Dt: 07-03-2016

Discussion:

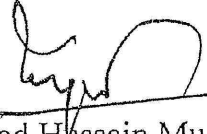
1. The Regional Director, CPCB, suggested validity period of 10 Years for Orange Category and 15 years for Green category of industries.

Decision:

1. The Committee approved the proposed Consent validity period with the modification as suggested by Regional Director, CPCB.

The meeting ended with a vote of thanks to the Chair and other members of the Committee.

This issues with the approval of Competent Authority.


31.1.23
Sajjad Hussain Mufti (IFS)
Member Secretary
Ladakh Pollution Control Committee,
UT of Ladakh.

No. LPCC/UTL/MOM/2023/MS/87-97

Dated: 31/01/2023

Copy to the:

1. Principal Secretary, Forest, Ecology and Climate Change/ Health and Medical Education /Chairman, LPCC, UT of Ladakh.
2. Principal Secretary, Housing and Urban Development, UT of Ladakh.
3. Administrative Secretary, Industries and Commerce / Transport Department, UT of Ladakh.
4. Member Secretary, Central Pollution Control Board, New Delhi.
5. Director, Industries & Commerce Department, UT of Ladakh.
6. Director, Urban Local Bodies, UT of Ladakh.
7. Director, Health and Medical Education, UT of Ladakh.
8. Head, Department of Civil Engineering, Indian Institute of Technology, Jammu.
9. Professor, Raj Kumar Ram Pal, Ex-Head Department of Environment Science University of Jammu.
10. Regional Officer, Ministry of Environment, Forest and Climate Change, Jammu.
11. Chairman, Ladakh, Chamber of Industries, UT of Ladakh.

Annexure A:Annexure to the MoM of 2nd LPCC held on 18-01-2023

S.no	Name of the Cadre/post	Grade		No. of Posts	Remarks
		Pay Band	Grade Pay		
I. GAZETTED SCIENTIFIC AND LEGAL					
1.	Pr. Scientific Officer/Scientist-C	15600-39100	6600	1	Handling of official matters pertaining to CPCB, MOEF and other SPCBs. Overseeing of laboratories and scientific assignments of the committee.
2.	Sr. Scientific Officer/Scientist-B	9300-34800	5400	1	Overseeing of laboratories, interpretation of results of analysis and reporting, ensuring quality control measures as per standards.
3.	Law Officer	9300-34800	4280	1	To review and to provide legal advice on legal matters and to deal with Hon'ble NGT matters.
II. NON-GAZETTED SCIENTIFIC AND ENGINEERING					
1.	Scientist-A	9300-34800	4280	2	Analysis of samples, supervision of work, reporting of analysis, supervision of field monitoring.
2.	Jr. Env. Engineer	9300-34800	4260	2	To supervise field inspection and monitoring of collection of samples.
3.	Draftsman	9300-34800	4210	1	To prepare, review and redraft alongside the engineering team.
4.	Field Inspector	9300-34800	4200	1	To carry out field inspections and help in sampling.
5.	Lab Assistant	9300-34800	4200	1	
6.	Lab Attendant	4440-7440	1300	1	
Total:				11	



**ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT, UT SECRETARAT
Phone No. 01982-257561, Fax No. 257435, e-mail: admsecyutl.tjee@gmail.com**

The Additional Secretary,
Control of Pollution Division,
3rd floor Jal wing, Indira Paryavaran Bhawan,
MoEF&CC-GoI, New Delhi-110003.

Sub: - Creation of Posts for the Ladakh Pollution Control Committee -reg.

Ref: - i) e-office No. E-Comp. No.: 3351, File No.: M/517/2021.
ii) CPCB-GoI, No.: PCP/NGT/693 of 2023/2023-24 dt: 27/11/2023.
iii) CPCB-GoI, No.: PCP/NGT/693 of 2023/2023-24 dt: 09/02/2024.
iv) CPCB-GoI, No.: PCP/NGT/693 of 2023/2023-24 dt: 23/04/2024

Sir,

With reference to the aforementioned subject, it is to inform that the Ladakh Pollution Control Committee (LPCC) after approval from the Competent Authority of the UT Administration vide e-office No.: *E-Comp. No.: 3351, File No.: M/517/2021*, is submitting the proposal for the creation and sanctioning of 13 numbers of Posts of essential staff positions for the establishment and effective functioning of the LPCC.

The UT of Ladakh was carved out from erstwhile J&K State at the time of bifurcation into two Union Territories on 31/10/2019. During the reorganization of the erstwhile State, no Technical and Scientific post was allocated to Ladakh Pollution Control Committee as per SROs 721 and 722 dt: 25/10/2019. However, the LPCC was constituted on 25/03/2021 by the CPCB-GoI under the provisions of Section 4 clause 4 of the Water (Prevention and Control of Pollution) Act, 1974 (Act No. 6 of 1974) and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981), for enforcement of Environmental Laws in Ladakh.

The Ladakh Pollution Control Committee, with no scientific and technical staff, is not in a position to carry out the mandated monitoring of Air and Water Quality and enforcement of Environmental Laws and related compliance of Hon'ble Courts and Hon'ble NGT's directions issued for the UT of Ladakh. The checklist has been meticulously prepared and submitted for the creation of 13 *Scientific and Technical* posts which is a functional requirement for the working of the LPCC.

Keeping in view aforementioned facts, it is requested to kindly consider the proposal for the creation and sanction of the Posts for the LPCC, which shall enable to enforce Environmental Laws for protection of fragile environment and fostering sustainable development of this region, and accordingly requested to recommend the proposal to the Department of Expenditure, Ministry of Finance for approval and sanction for the creation of posts for the LPCC.

Encls: The checklists with Annexures I - XI
(178 leaves)

No. Com. Secy | FE & E | UTL | 2024 | 225-31

Yours faithfully,

17.12.2024

Dr. Vasanthakumar Namasivayam, IAS,
Commissioner/Secretary,
Forest, Ecology & Environment,
UT of Ladakh.

Copy to the: -

- i) Chairman, Central Pollution Control Board, New Delhi, for information.
- ii) Joint Secretary, Jammu, Kashmir & Ladakh Affairs, Ministry of Home Affairs, New Delhi, for information.
- iii) Director, Jammu, Kashmir & Ladakh Affairs, Ministry of Home Affairs, New Delhi for information
- iv) Member Secretary, Ladakh Pollution Control Committee, UT of Ladakh, for information.
- v) OSD to the Hon'ble Lt. Governor for kind information of the Hon'ble Lt. Governor, UT of Ladakh.
- vi) OSD to the Advisor, for kind information of the Advisor to the Hon'ble Lt. Governor, UT of Ladakh.

List of Equipments

S. No.	Name of equipment	Quantity
1.	Benchtop pH meter	02 Nos.
2.	Benchtop Conductivity/TDS meter	02 Nos.
3.	Portable Optical DO meter	01 No.
4.	UV visible spectrometer	01 No.
5.	Field water quality testing kits including pre-programmed colorimeter, multiparameter, turbidity meter.	01 No.
6.	Binocular Microscope	01 No.
7.	Air quality detector	02 Nos.